

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 3195
ANSWERED ON – 09/08/2024

TRAINING OF JUDICIAL OFFICER

3195. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Government has issued any memorandum, guidelines, or framework to State Judicial Academies and the National Judicial Academy for conducting training programs on the new criminal legislations and if so, the details thereof;

(b) the amount of funds allocated by the Government for training judicial officers, judges, public prosecutors, and other relevant stakeholders on the new criminal law legislations;

(c) the steps taken by the Government to coordinate with the Ministry of Education and the Bar Council of India to ensure that universities and institutes imparting legal education are updating their curricula to include the new criminal laws;

(d) whether any specific directives have been issued in this regard, if so, the details thereof; and

(e) whether the State Amendments previously made to the IPC, CRPC and IEA will remain in effect under the newly enacted criminal laws, and if so, the mechanism for their integration or adaptation?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
(**SHRI ARJUN RAM MEGHWAL**)

(a) & (b): The National Judicial Academy, Bhopal (NJA), established in 1993 under the Societies Registration Act, 1860, operates as an independent society fully funded by the Government of India. The primary mandate of the NJA is to

organize training programs to support judges in their judicial roles and court administration responsibilities.

In this context, the Bureau of Police Research & Development (BPR&D), through its letter dated 23.01.2024, requested the National Judicial Academy to provide inputs, training materials, and a list of resource persons to be utilized for the training and capacity building of police personnel and other stakeholders in the context of the new criminal laws. In pursuance thereof, the National Judicial Academy is actively assisting in coordinating with the Central Academy for Police Training (CAPT), Bhopal, and other Central Institutions, as well as State Judicial Academies, to facilitate training and capacity building for all relevant stakeholders on the new criminal legislations. Details of the academic programs proposed by State Judicial Academies on new Criminal legislations for the Academic year 2024-25 are provided in the **Annexure**.

Furthermore, an amount of Rs. 20.00 Crore has been allocated as a budget to the National Judicial Academy for the financial year 2024-25.

(c) & (d): The Bar Council of India (BCI), which oversees the legal profession and legal education in India, issued a directive on 20.05.2024 addressed to Vice Chancellors, Registrars, Principals, Deans, and Directors of all Universities and Centers of Legal Education, which mandated the incorporation of new legal enactments into the Law curriculum commencing from the Academic Year 2024-25.

(e): A Gazette Notification {S.O. 2790 (E)} dated 16.07.2024 issued by the Legislative Department states that “where any reference of the Indian Penal Code (45 of 1860), or the Code of Criminal Procedure, 1973 (2 of 1974) or the Indian Evidence Act, 1872 (1 of 1872 or any provisions thereof is made in any— (a) Act made by Parliament; or (b) Act made by the Legislature of any State; (c) Ordinance; (d) Regulations made under article 240 of the Constitution; (e) President’s order; (f) rules, regulations, order or notification made under any Act, Ordinance or Regulation, for the time being in force, such

reference shall respectively be read as the reference of the Bharatiya Nyaya Sanhita, 2023 (45 of 2023) (BNS), the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023) (BNSS) or the Bharatiya Sakshya Adhinyam, 2023 (47 of 2023) (BSA), and the corresponding provisions of such law shall be construed accordingly.

**Annexure as referred to in Reply to the Lok Sabha Unstarred Question No. 3195
for 09th August, 2024**

**Details of academic programs proposed by State Judicial Academies on new Criminal
Legislations (2024-25)**

No.	State Judicial Academy	New Criminal Laws
1	Andhra Pradesh Judicial Academy	5
2	Assam Judicial Academy, Gauhati	1
3	Bihar Judicial Academy	1
4	Chandigarh Judicial Academy	1
5	Chhattisgarh State Judicial Academy	1
6	Delhi Judicial Academy	2
7	Gujarat State Judicial Academy	1
8	Himachal Pradesh Judicial Academy	1
9	Jammu & Kashmir State Judicial Academy	1
10	Judicial Academy Jharkhand	6
11	Judicial Training & Research Institute, Lucknow	1
12	Karnataka Judicial Academy	8
13	Kerala Judicial Academy	12
14	Madhya Pradesh State Judicial Academy	1
15	Maharashtra Judicial Academy	1
16	Manipur Judicial Academy	1
17	Meghalaya State Judicial Academy	1
18	Odisha Judicial Academy	1
19	Rajasthan State Judicial Academy	3
20	Sikkim Judicial Academy	4
21	Tamil Nadu State Judicial Academy	2
22	Telangana State Judicial Academy	2
23	Tripura Judicial Academy	10
24	Uttarakhand Judicial and Legal Academy	2
25	West Bengal Judicial Academy	4